

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 101**  
**25/252/ND/2024**

**IN THE MATTER OF:**  
**Income Tax Officer**

**...APPELLANT**

**Vs.**

**Roc (Raj Laxmi Realtors Pvt. Ltd)**

**...RESPONDENT**

**Section**  
**U/s 252 (1)**

**Order delivered on 07.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant/IT Department**

**:Adv Puneet Rai, Sr. St Counsel along  
with Adv Nikhil Jain**

**ORDER**

This is an appeal filed by the Income Tax Department under Section 252 of the Companies Act 2013 seeking restoration of the Respondent-company which was struck off by RoC in terms of order passed under Section 248 of the Companies Act 2013. Heard Ld. Counsel for the Income Tax Department. Issue notice to the Respondent for filing reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **21.03.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**